

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

203. C.P. (IB)/119(MB)2024

IN THE MATTER OF

Janaseva Sahakari Bank Limited

... Petitioner

Vs

RK Patil Infracore Private Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 05.07.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Avinash R. Khanolkar (PH)

For the Respondent:

ORDER

Ld. Counsel for the Respondent submits that the cost imposed vide order dated 10.06.2024 has already been deposited and also submits that the reply has been filed which though is not reflected on DMS. The Ld. Counsel for the Respondent is directed to ensure that the copy of the reply is made available to the Court before the next date of hearing. Adjourned to **02.08.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/